GOVERNMENT OF INDIA DEPARTMENT OF ATOMIC ENERGY RAJYA SABHA UNSTARRED QUESTION NO.3363 TO BE ANSWERED ON 25.03.2021

TRANSFER OF NUCLEAR R&D TO INDUSTRIES

3363 SHRI SAMBHAJI CHHATRAPATI:

Will the PRIME MINISTER be pleased to state:

- (a) whether Government proposes to transfer 25 to 30 technologies to the industries in 2021;
- (b) if so, the details thereof;
- (c) the measures that Government propose to take towards the proper use of the technologies and not sub-letting the technologies to others within the country or abroad which may even be misused; and
- (d) whether the industries identified have the complete infrastructure to use the technologies for the benefits of common people?

ANSWER

THE MINISTER OF STATE FOR PERSONNEL, PUBLIC GRIEVANCES & PENSIONS AND PRIME MINISTER'S OFFICE (Dr. JITENDRA SINGH):

- (a)&(b) Department of Atomic Energy's (DAE) sustained endeavor is to transfer nearly 30 to 50 technologies in each year.
 - The Industry / Entrepreneur can pick any technology / more than one technology from a repertoire of 180 spin-off technologies listed along with its salient features in Bhabha Atomic Research Centre (BARC) website. The list is continuously updated.
- (c) The technology is transferred on non-exclusive license for a period of five to seven years, at a nominal fee. Any registered competent entity can easily take the license officially from DAE on payment of fee along with expert consultancy. The licensee is only allowed to manufacture the product based on DAE technology and sell in India and / or abroad.
- (d) The competency of the industrial applicant is duly assessed by the developer before transfer of technology.
